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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

Legislative

**West Bengal Ordinance No. II of 2016**

**THE WEST BENGAL SCHOOLS (CONTROL OF EXPENDITURE)  
(AMENDMENT) ORDINANCE, 2016.**

WHEREAS it is expedient to amend the West Bengal Schools (Control of Expenditure) Act, 2005, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XIV of 2005.

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

Short title and  
commencement.

1. (1) This Ordinance may be called the West Bengal Schools (Control of Expenditure) (Amendment) Ordinance, 2016.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Schools (Control of Expenditure)  
(Amendment) Ordinance, 2016.*

(Sections 2, 3.)

Amendment of  
section 2 in West  
Ben. Act XIV of  
2005.

2. In section 2 of the West Bengal Schools (Control of Expenditure) Act, 2005 (hereinafter referred to as the principal Act),—

(1) after clause (i), the following clause shall be inserted:—

‘(ia) “pay” means the amount drawn monthly by a Teacher or a non-teaching staff as—

(i) the pay which has been sanctioned for a post held by him either in substantive or in officiating capacity, to which he is entitled by reason of his position in a school; and

(ii) the grade pay according to category as assigned by the State Government from time to time, if any.’;

(2) in clause (m), in sub-clause (ii),—

(a) in *Explanation I*, for the words “basic pay”, the word “pay” shall be substituted;

(b) *Explanation II* shall be omitted.

Amendment of  
section 14.

3. In section 14 of the principal Act,—

(1) in the marginal note, for the words “scale of pay etc. of teacher”, the words “pay of teacher” shall be substituted;

(2) in sub-section (1), for the words “shall, if appointed in the post of Undergraduate teacher category, be entitled to draw pay in the scale of pay”, the words “shall be entitled to draw pay” shall be substituted;

(3) in sub-section (2), for the words “Every teacher of a school shall, if appointed in the post of Graduate teacher category, be entitled to draw pay in the scale of pay in which he is appointed”, the words and letters “Every teacher appointed for classes VI to VIII and classes IX and X, shall be entitled to draw pay meant for Graduate teacher” shall be substituted;

(4) for sub-section (3), the following sub-section shall be substituted:—

“(3) Every teacher appointed for classes XI and XII, shall be entitled to draw pay meant for Post-graduate qualification and shall not be entitled to claim any additional increment or higher scale of pay for any qualification other than the minimum qualification specified for such post.”.

KOLKATA,  
*The 13th September, 2016.*

KESHARI NATH TRIPATHI,  
*Governor of West Bengal.*

By order of the Governor,  
MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*